

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4626
ANSWERED ON:23.04.2013
AGREEMENT WITH COAL COMPANIES
Scindia Smt. Yashodhara Raje

Will the Minister of COAL be pleased to state:

- (a) whether it is true that the State Governments are incurring heavy losses on stamp duty and registration fee due to non-existence of any agreement between the coal companies and the State Governments;
- (b) if so, whether the Union Government has received requests from States to repeal or amend the Coal Bearing Areas (Acquisition and Development) Act, 1957 accordingly in favour of the States;
- (c) if so, the details thereof ; and
- (d) the response of the Government thereon ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): The coal bearing land is primarily acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957 by the Central Government and transferred to Government companies for coal projects after complying with all the provisions of the said Act. The question of any loss of revenue on account of registration fee and stamp duty to the State Governments does not arise. State Governments earn revenue on coal removed or consumed by coal companies in the form of royalty.
- (b) to (d): No such requests have been received from States to repeal or amend the Coal Bearing Areas (Acquisition and Development) Act, 1957 in this regard.